

(d) Procurement by IDPL of Ampicillin Trihydrate

Month	Qty. procured in kg.
1981-82	Nil
1982-83	
September '82	450
October '82	480
November '82	1890
December '82	600
January '83	350
February '83	1300
March '83	1210

Total	6280

1983-84	
April '83	1243
May '83	225
July '83	570
August '83	735
September '83	465
October '83	439
November '83	90
December '83	1375
January '84	1585
February '84	50

Total	6777

Procurement of 6 APA by IDPL :

1981-82	} Nil
1982-83	
1983-84	

Implementation of Tribunal Awards by Managements of BCCL and CCL

10350. SHRI JAGPAL SINGH :
SHRI MOTILAL SINGH :

Will the Minister of ENERGY be pleased to state :

(a) the details of the Tribunal Awards not implemented by the management of the Bharat Coking Coal Ltd. and Central Coal-fields Ltd., till 1st April, 1984 ;

(b) whether he is aware that in the ref. case No. 136/82 concerning Kathara Colliery of CCL, the Award was given in favour of the workmen on 11th July 1983 who were given advance of Rs. 600/- each by the management assuring implementation of the Award, if so, facts in detail ;

(c) whether it is a fact that even in that case also, the management has gone for appeal after six months ;

(d) whether non-implementation of the Award and prolonged litigation is a bad labour practice for a public sector management, and has created great resentment amongst the workers ; and

(e) if so, the steps taken thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : (a) Information is being collected and will be laid on the Table of the House.

(b) and (c). Industrial Tribunal gave an award in case No. 136/82 in favour of the workmen. The Management filed a writ petition in the High Court which stayed the operation of the award vide its order dated 9.3.84.

(d) and (e). It has always been the earnest desire of the Government and the Coal Companies to maintain and develop harmonious industrial relations. Periodical review/monitoring of implementation of awards given by Industrial Tribunals is being done at CIL and its subsidiaries at the

corporate level. In most cases the awards are implemented expeditiously and only in rare cases they are challenged after the company obtains Government's permission.

DESU Suffering Losses and Posting of Additional General Manager

10351. SHRI SUDHIR GIRI : Will the Minister of ENERGY be pleased to state :

(a) whether Delhi Electric Supply Undertaking is continuously losing while in other metro-cities, similar organizations are not ;

(b) the annual expenditure of DESU from 1979 to 1983 and its income and corresponding of similar bodies for Bombay, Madras and Kanpur ;

(c) whether Government post additional General Manager in each metrocity electricity organization ;

(d) the number of Additional General Managers posted to DESU since 1960 indicating the nature of their duties, salary drawn and period of their posting as Additional General Manager and annual expenditure since their posting on non-recurring items and separately under other charges ; and

(e) whether Government propose to constitute a Judicial Committee to probe into suitability of this posting ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : (a) to (e). The information is being collected and will be laid on the Table of the House.

Manufacture of Cancer Drugs

10352. SHRI MANMOHAN TUDU : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether efforts are being made to manufacture cancer drugs indigenously ;

(b) if so, the period by which the production of such cancer drugs are expected

to be started in the country ; and

(c) the steps taken in this regard ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) to (c). Industrial approvals were issued for the manufacture of Anti-Cancer drugs Vincristin, Vinblastine and Cis-Platinum. Production of Vincristin, Vinblastine and Cis-Platinum has since commenced.

Supply of Linear Alkyl Benzene by IPCL, New Delhi

10353. SHRI TAYYAB HUSSAIN : SHRI SUNDER SINGH :

Will the Minister of ENERGY be pleased to state :

(a) whether Indian Petro-Chemicals Limited is using its discretion in supplying Linear Alkyl Benzene ;

(b) whether IPCL is supplying LAB to units which are neither-registered under small scale industries nor power-operated in violation of the order No. 6(1)/81-SST Bd. dated 11 September, 1981 of Development Commissioner, Small Scale Industries ;

(c) whether Government are losing huge amounts of excise duty since IPCL is supplying LAB to units which are neither power-operated nor registered with small scale industries ;

(d) whether IPCL is supplying very less quantity of LAB to Industries which are power-operated and registered under small scale industries through Director of Industries and other authorities have sent their assessment for 5 tons to IPCL ; and

(e) the guidelines for supplying LAB to registered small scale industries which are power-operated ?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) and (e). Indian Petrochemicals Corporation Limited (IPCL) has a distribution policy for supply of Linear Alkyl Benzene (LAB) to small scale units. No distinction is made between such